



2026:AHC-LKO:14846-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

WRIT - A No. - 2131 of 2026

Brij Mohan Singh

.....Petitioner(s)

Versus

State Of U.P. Thru. Prin. Secy. Animal Husbandry
Lko. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Pradeep Kumar
Counsel for Respondent(s)	:	C.S.C.

Court No. - 1

HON'BLE RAJAN ROY, J.

HON'BLE ABDHESH KUMAR CHAUDHARY, J.

1. Heard.

2. By means of this writ petition, the petitioner has challenged the judgment and order dated 30.01.2026 passed by U.P. Public Service Tribunal in Claim Petition No.1237 of 2019 as also the order dated 21.05.2019 which was impugned therein.

3. During course of hearing, learned counsel for the petitioner submitted that his client had been appointed as Electrician in 1983 and had never been designated as Junior Engineer, therefore, we take notice of this submission as in the judgment it is mentioned that he was redesignated as Junior Engineer. Nevertheless, the claim of the petitioner herein is that after appointment in 1983, he should have been given the pay scale of Rs.1200-2040 w.e.f. 01.01.1986 as per recommendations of Samata Samiti Report, 1987. The petitioner never raised any such claim while he was in service. He retired in 2014 and thereafter submitted a representation which was decided on 21.05.2019. While we cannot say that the claim petition was barred by limitation, we certainly can say that a litigant who sleeps over his entire service carrer and then after more than thirty years from the cause of action, if any, prefers a representation seeking a claim w.e.f. 01.01.1986 then for the reasons already given by the tribunal, he is not entitled to any consideration. We have also gone through the order dated 21.05.2019 and for the reasons aforesaid see

absolutely no reason to interfere in the matter at this stage.

4. Accordingly, the writ petition is **dismissed**.

(Abdhesh Kumar Chaudhary,J.) (Rajan Roy,J.)

February 24, 2026
Shanu/-